

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 102
IB-246/ND/2020

IN THE MATTER OF:

M/s. Becon Pipe Industries

...PETITIONER

Vs.

M/s. TSL Electro Power Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 17.01.2020

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Saakaan Sandana, Ms.
Bhumika Kapoor, Advocates**

For the Respondent/ Corporate-debtor :Mr. Videh Vaish, Advocate

ORDER

Heard the submissions made by the counsel for the petitioner. Mr. Videh Vaish, Advocate has appeared on behalf of the respondent and seeks time to file vakalatnama as well as reply. Learned counsel for the respondent has also submitted that there is no need to issue notice as he has accepted the notice. Post the matter to 7th February, 2020.

- S d -

**(V.K. Subburaj)
Member (T)**

- S d -

**(Abni Ranjan Kumar Sinha)
Member (J)**